

(d) whether the Government propose to issue licences for setting up of small paper mills in the country; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Annual demand and production of common variety of paper and paperboard in the country during the year 1995-96 has been around 28 lakh tonnes.

(b) A statement is enclosed.

(c) Although there is shortage of wood based raw material, there is no dearth of non-conventional raw material such as bagasse and agricultural residues which are being used for the manufacture of paper and paperboard in the country.

(d) and (e). Paper Industry has been partially delicensed since July, 1991. Paper units based on use of minimum of 75% pulp from non-conventional raw-materials such as agricultural residues etc., are exempt from industrial licensing. The Entrepreneurs have to only file an Industrial Entrepreneur Memorandum with the Secretariat for Industrial Approvals for establishing a new undertaking and effecting substantial expansion. Paper units using more than 25% wood based raw-materials are required to obtain Industrial Licence.

STATEMENT

S. No.	Name of the State/ Union Territory	No. of Paper Mills	Installed Capacity (MT/annum)
1.	Andhra Pradesh	19	4,26,620
2.	Assam	4	1,88,000
3.	Bihar	9	99,000
4.	Gujarat	55	3,69,199
5.	Haryana	18	1,54,860
6.	Himachal Pradesh	15	68,800
7.	Jammu & Kashmir	1	3,300
8.	Karnataka	17	2,06,570
9.	Kerala	4	36,650
10.	Madhya Pradesh	18	2,49,750
11.	Maharashtra	63	6,24,170
12.	Nagaland	1	33,000

S. No.	Name of the State/ Union Territory	No. of Paper Mills	Installed Capacity (MT/annum)
13.	Orissa	8	2,41,572
14.	Punjab	23	1,94,480
15.	Rajasthan	8	48,850
16.	Tamil Nadu	24	2,17,372
17.	Uttar Pradesh	68	3,36,365
18.	West Bengal	22	2,65,530
19.	Chandigarh	1	3,000
20.	Pondicheri	1	9,000
Total:		379	37,76,088

[English]

Loan Waiver Scheme

4454. SHRI SURESH PRABHU: Will the Minister of FINANCE be pleased to state:

(a) the details of the States which have represented to the Union Government against non-receipt of funds on account of loan waiver scheme;

(b) the reasons for this non-payment; and

(c) the amount involved therein?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). Presumably, the Hon'ble Member is referring to the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990. Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) have reported that the claims of all banks have since been settled.

While making final settlement of the claims of all banks, Government of India had decided to settle the claims of the State Cooperative Banks (SCBs) and State Land Development Banks (SLDBs) after effecting a standard deduction of 5% of the total final claims, wherever penal interest was included in the claims. The final settlements were accordingly made. However, some of the SCBs and SLDBs had represented to Government in regard to the standard deduction but a decision was taken not to entertain such claims.